GOVERNMENT OF INDIA MINISTRY OF TOURISM

LOK SABHA UNSTARRED QUESTION NO.591 ANSWERED ON 24.07.2023

NEW LAWS/GUIDELINES FOR BEACH SAFETY

591. SHRI S. MUNISWAMY:

Will the Minister of TOURISM be pleased to state:

- (a) the details of the measures on beach safety implemented by the Ministry across the country;
- (b) whether the Government is contemplating to treat the beach safety matter as a national issue rather than a State matter;
- (c) whether the Government proposes to focus on States like Goa where beach safety is a point of concern;
- (d) whether the Government is planning to formulate new laws/guidelines for the beach safety; and
- (e) whether there is a plan to appoint an expert in the beach safety matters and if so, the details thereof?

ANSWER

THE MINISTER OF TOURISM

(SHRI G. KISHAN REDDY)

(a) to (e): Safety and security of tourists is essentially a State Government subject. On the recommendations of Ministry of Tourism, the State Governments/Union Territory Administrations of Andhra Pradesh, Delhi, Goa, Karnataka, Kerala, Maharashtra, Himachal Pradesh, Jammu and Kashmir, Madhya Pradesh, Odisha, Punjab, Rajasthan, Sikkim and Uttar Pradesh have deployed tourist police, in one form or the other.

In addition, the Ministry of Tourism has formulated a National Strategy for Adventure Tourism including water based activities. The strategy document has identified strengthening adventure tourism safety management framework as one of the strategic pillars.

The State Government of Goa has informed that they have already taken a concern of safety and security of the Tourists visiting the beaches in the State of Goa and appointed M/s. Drishti Lifesaving Pvt., Ltd., for providing Beach safety and Lifeguarding Services. Further, they have also deployed Taluka Level Supervisors and Tourist wardens on the designated beaches of the State of Goa to keep strict vigil on the illegal activities on the beaches.
